

HP STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.)

No. HPPCB/ OA No. 145/2024 - 36

Dated: 2-4-2024

To

✓ The Registrar General,
National Green Tribunal,
Principal Bench, New Delhi.

Subject: Status-cum-Action Taken Report of HPPCB in O.A. No. 145/2024 titled Friends v/s Union of India & ors, before Hon'ble NGT.

Sir,

In the above cited matter, an Original Application was filed by 'Friends' (a registered Society), Noida, U.P. before Hon'ble NGT alleging that garbage is being dumped in Koksar, District Lahul & Spiti (H.P.) along Leh-Manali Highway by tourists, vendors/commercial establishments and that the local authority i.e. Gram Panchayat Koksar has failed to manage, dispose and scientifically process the solid waste generated due to high volume of tourists. The Hon'ble NGT vide order dated 07/02/2024, issued notices to the respondents named therein including HPPCB (arrayed as respondent no. 04) in this matter which is listed for consideration on 03.04.2024 along with M.A. No. 14/2024.

In this matter, it is submitted that the State Board has issued various directions to the Gram Panchayat, Koksar to comply with the provisions of the Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016. The matter has also been taken up with District Administration for implementation of Solid Waste Management Rules 2016 & Swachh Bharat Mission Guidelines in the concerned area. Directions have also been issued to the Sub-Divisional Magistrate-cum-Member Secretary, Special Area Development Authority (SADA), Keylong for infrastructure development, for collection, storage, segregation, transportation, processing and disposal of solid waste being generated, as per Solid Waste Management Rules 2016.

The directions/suggestions given by the State Board to the aforementioned stakeholders were with respect to ensuring safe disposal of solid waste, to provide suitable facility of adequate capacity for the treatment of wet waste, to identify & declare vending & non-vending zones to control scattered vending, to provide a surveillance system/CCTV cameras & warning sign boards at littering hot spots, to ensure that no burning of waste shall be carried out in the area, to regularly impose the challans for littering under the provisions of the HP Non-Biodegradable Garbage (Control) Act, 1995, directing the street vendors to provide separate dustbins of adequate capacity for dry & wet waste and to ensure the safe disposal of the same. (Copies of notices/directions issued by the State Board and correspondences with the stakeholders are enclosed as **Annexure-I collectively**).

Further, the Regional Officer, HPPCB, Kullu has reported that the officials of the Board are inspecting the Sissu & Koksar area from time to time and challans amounting to Rs.16,500/- (Rupees Sixteen Thousand and five hundred) have been compounded from shopkeepers/vendors under the H.P. Non biodegradable Garbage (Control) Act, 1995 for littering/sale of banned Single Use Plastics (SUPs) etc. (List enclosed as **Annexure-II**). The State Board has three numbers of Water Quality Monitoring points near Tandi, Lahaul & Spiti to assess the water quality of River Chandra, River Bhaga & River Chenab. Being a snow bound area, water samples are collected from these rivers from aforesaid sampling points depending upon the climatic conditions and accessibility. The sample analysis reports for the month of October, November, December-2023 & January-2024 of the aforesaid sampling points indicates the satisfactory water quality.

It has also been reported that in order to address the issue of waste management around Koksar area due to increase in tourist numbers, a request for establishing Material Recovery Facility was raised from Block Development Officer, Keylong under section 3(2) of Forest Rights Act, 2006. The forest land has been diverted and construction work has started for this Material Recovery Facility (**Annexure-III**). It is further reported that at present, the collected solid waste in the area is

I/378232/2024

disposed by the Special Area Development Authority (SADA), Keylong at the waste processing facility of Municipal Council, Manali at Rangree (**Annexure-IV**).

The Status-cum-Action Taken Report of HPPCB (respondent no. 04) in this matter may kindly be taken on record please.

Yours sincerely,

Signed by

Anil Joshi

Date: 01-04-2024 19:57:40

Anil Joshi (IFS)
Member Secretary
HPSPCB, Shimla.



H.P. STATE POLLUTION CONTROL BOARD

Regional Office: HIMUDA, Shopping Complex Hall No-5, Beasa
Moar- Kullu Distt-Kullu, Pin-175101 (Phone: 01902-223149)
Website: <http://hppcb.nic.in> e-mail: pcbokullu@gmail.com



No. PCB/ RO Kullu/ (1641) SWMR/2022- 1742-45
To

Dated: 05-08-2022

The Secretary,
Gram Panchayat Koksar,
Tehsil Keylong, Distt. L & S (HP).

Sub: Show Cause Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and non-compliance of the Solid Waste Management Rules, 2016.

Whereas, re-inspection of North Portal area of Atal Tunnel was conducted by undersigned on dated 03.08.2022 w.r.t. the letter already issued vide no. PCB/RO Kullu (MSW)/1641/2019-1390-91 dated 22.07.2022 for implementation of Solid Waste Management Rules, 2016 w.r.t. the littering observed in North Portal area of Atal Tunnel and it has been observed that no action has been taken by you, as the solid waste was found littered below the selfie point of North portal of Atal Tunnel and along the roadside towards the Sissu (Photographs enclosed). Whereas, as per the provisions of Solid Waste Management Rules, 2016 waste shall be collection, segregated and shall be disposed at designated area.

Whereas, above mentioned facts tantamount to the violations of the provisions of above mentioned Act constituting with cognizable offence punishable under:

- Section 41, 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting fine(s) upto **Rupees Ten thousand and imprisonment upto seven years.**
- Section 15 of the Environment (Protection) Act, 1986 with imprisonment for a term which may extend to five years or with fine which may extend to Rupees One Lakh or with both and which may extend to Rupees Five Thousand per day if failure or contravention continues after the conviction for the first such failure or contravention.

Hence in view of above you are hereby directed to submit the **compliance report** on following compliances as mentioned below:

1. Completely lift up the waste dumped in the above mentioned spots within **07 days** and ensure the safe disposal of the unscientifically dumped solid waste without evolving water and air pollution.
2. Make the provisions of installation provide warning sign boards to make the area littering free.
3. Establish MRF facility at suitable land as per the provisions of Solid Waste Management Rules, 2016 and as per guidelines of Swachh Bharat Mission and the segregated waste shall be handed over to Authorized facility.
4. Make the provision of composting facility of adequate capacity for the treatment of wet waste.
5. Ensure that no littering and burning shall be carried out in the area as the burning of waste as there is complete prohibition of open burning of solid waste on land w.r.t. Hon'ble NGT order in O.A. no. 199 of 2014 vide letter no. D.O. No-PCB/MSW/Vol-XI/17-17009-20 dated 15.12.2017.

Therefore, in view of above facts, you are directed to **Show Cause** within the **07 days** why the above proposed penal actions should not be taken against you. In case of non-compliance the State Board is bound to initiate the action under, **Environment (Protection) Act, 1986** and w.r.t. to the **directions issued by the Hon'ble NGT in order in O.A. No. 606 of 2018 and OA. No. 593 of 2017** as applicable against you at your risk and cost.

(Er. Sunil Sharma)
AEE, HPSPCB Kullu

Copy to:

1. The Deputy Commissioner, L & S, Distt. L & S (H.P.) for kind information and necessary action please.



H.P. STATE POLLUTION CONTROL BOARD
Regional Office: HIMUDA Shopping Complex, Hall No-5, Beasa Moar Kullu,
Tehsil & Distt-Kullu-175101(HP), Phone: 01902-223149
Website: <http://hppecb.nic.in> E-mail: pcbokullu@gmail.com



No. PCB/ RO Kullu/ (1641) SWMR/2022- 1209-13
To

Dated: 17.7.2023

The Secretary,
Gram Panchayat Koksar,
Tehsil Keylong, Distt. L & S (HP).

Sub: Show Cause Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and non-compliance of the Solid Waste Management Rules, 2016.

Whereas, inspection of the Koksar Gram Panchayat area was conducted by undersigned on dated 26.06.2023. During the course of inspection it has been observed that the solid waste littered/dumped at Koksar and no mechanism for collection, processing of waste provided by the Gram Panchayat (Photographs enclosed). Whereas, as per the provisions of Solid Waste Management Rules, 2016 waste shall be collection, segregated and shall be disposed at designated area.

Whereas, above mentioned facts tantamount to the violations of the provisions of above mentioned Act constituting with cognizable offence punishable under:

- Section 41, 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting fine(s) upto **Rupees Ten thousand and imprisonment upto seven years.**
- Section 15 of the Environment (Protection) Act, 1986 with imprisonment for a term which may extend to five years or with fine which may extend to Rupees One Lakh or with both and which may extend to Rupees Five Thousand per day if failure or contravention continues after the conviction for the first such failure or contravention.

Hence in view of above you are hereby directed to submit the **compliance report** on following compliances as mentioned below:

1. Completely lift up the waste dumped in the above mentioned spots within **07 days** and ensure the safe disposal of the unscientifically dumped solid waste without evolving water and air pollution.
2. Make the provisions of installation provide warning sign boards to make the area littering free.
3. Establish MRF facility at suitable land as per the provisions of Solid Waste Management Rules, 2016 and as per guidelines of Swachh Bharat Mission and the segregated waste shall be handed over to Authorized facility.
4. Make the provision of composting facility of adequate capacity for the treatment of wet waste.
5. Ensure that no littering and burning shall be carried out in the area as the burning of waste as there is complete prohibition of open burning of solid waste on land w.r.t. Hon'ble NGT order in O.A. no. 199 of 2014 vide letter no. D.O. No-PCB/MSW/Vol-XI/17-17009-20 dated 15.12.2017.

Therefore, in view of above facts, you are directed to **Show Cause** within the **07 days** why the above proposed penal actions should not be taken against you. In case of non-compliance the State Board is bound to initiate the action under, **Environment (Protection) Act, 1986** and w.r.t. to the directions issued by the Hon'ble NGT in order in O.A. No. 606 of 2018 and OA. No. 593 of 2017 as applicable against you at your risk and cost.

(Er. Sunil Sharma)
RO, HPSPCB Kullu
o/s

Copy to:

1. The Deputy Commissioner, L & S, Distt. L & S (H.P.) for kind information and necessary action please.
2. The Sub Divisional Magistrate-cum- Member Secretary, SADA, Keylong for kind information and further necessary action, please.
3. The Project Officer, DRDA, Distt. L&S, for kind information and further necessary action w.r.t. implementation of Solid Waste Management Rules, 2016 and Swachh Bharat Mission Guidelines in aforesaid Gram Panchayat please.
4. The BDO, Keylong, Distt. L & S for kind information and further necessary action w.r.t. implementation of Solid Waste Management Rules, 2016 and Swachh Bharat Mission Guidelines in aforesaid Gram Panchayat please.

(Er. Sunil Sharma)
RO, HPSPCB Kullu
o/s



H.P. STATE POLLUTION CONTROL BOARD
 Regional Office: HIMUDA, Shopping Complex, Hall No-5,
 Kullu, Pin-175101 (H.P) Phone: 01902-223149
 Website: <http://hppcb.nic.in> e-mail: pcbokullu1@gmail.com



No.PCB/RO Kullu (1641)/MSW/2023- 4676-80
 To

Dated: 17.02.2024

The Secretary,
 Gram Panchayat Koksar,
 Tehsil Lahaul, Distt. Lahaul & Spiti (HP).

Sub: Show Cause Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Environment (Protection) Act, 1986 w.r.t. non-compliance of Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016 as amended time to time.

Whereas, inspection of North Portal of Atal Tunnel area & MRF (Material Recovery Facility) was conducted on dated 16.02.2024 by the official of this office and during the course of inspection, minor littering of solid waste i.e. plastic bottles, paper plates, glass bottles etc were observed along the road opposite to the North Portal of Atal tunnel. In addition to this, it has also been observed that MRF provided near Koksar was found non-functional.

Whereas, as per the Rule-7 (1) of Plastic Waste Management Rules, 2016 that every Gram Panchayat either on its own or by engaging an agency shall set up, operationalize and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely:

(a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process.

(b) creating awareness among all stakeholders about their responsibilities.

(c) ensuring that open burning of plastic waste does not take place.

Whereas, as per the Rule-20 of Solid Waste Management Rules, 2016 the duties and responsibilities of the local authorities shall be the same as mentioned in Rule-15 with the additional clauses as under;

(c) Local body shall frame Bye-laws and prohibit citizen from littering wastes on the streets and give strict direction to the tourists not to dispose any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, any other plastic or paper waste on the streets or down the hills and instead direct to deposit such waste in the litter bins that shall be placed by the local body at all tourist destinations.

(d) Local body shall arrange to convey the provisions of solid waste management under the bye-laws to all tourists visiting the hilly areas at the entry point in the town as well as through the hotels, guest houses or like where they stay and by putting suitable hoardings at tourist destinations.

(e) Local body may levy solid waste management charge from the tourist at the entry point to make the solid waste management services sustainable.

Whereas, you are violating the various provisions of the Solid Waste Management Rules, 2016 and above mentioned facts tantamount to the provisions of above mentioned Rules & Act constituting with cognizable offence punishable under:

- Section 41 and 43 of the Water (Prevention and Control of Pollution) Act, 1974 attracting fine(s) upto **Rupees Ten thousand and imprisonment upto seven years.**
- Environmental Compensation as per the Hon'ble NGT orders in O.A. No. 606/2018, O.A. No 593/2017 and O.A. 256/2013.
- Section 15 of the Environment (Protection) Act, 1986 with imprisonment for a term which may extend to five years or with fine which may extend to Rupees One Lakh or with both and which may extend to Rupees Five Thousand per day if failure or contravention continues after the conviction for the first such failure or contravention.

In view of all above, it is required to take action in compliance to above mentioned Rules and Acts and you are hereby directed to submit the compliances of previously issued notices and submit the **compliance report** within 15 days on following as mentioned below:

1. Comply with the Rule-15 & Rule 20 of the Solid Waste Management Rules, 2016 & Plastic Waste Management Rules, 2016 .
2. Completely lift up the littered solid waste in the above mentioned spots within **15 days** and ensure the safe disposal of the unscientifically dumped solid waste without evolving water and air pollution. ✓
3. Make the provisions of installation of surveillance and provide warning sign boards at hot spot to make

P.T.O.

the area littering free.

4. Make the MRF (Material Recovery Facility) site functional immediately.
5. Make the provision of bio-methanation/ bio-digester of adequate capacity for the treatment of wet waste.
6. Ensure that no littering and burning shall be carried out in the area as the burning of waste as there is complete prohibition of open burning of solid waste on land w.r.t. Hon'ble NGT order in O.A. no. 199 of 2014 vide letter no. D.O. No-PCB/MSW/Vol-XI/17-17009-20 dated 15.12.2017.
7. Submit the report (every 15days) along with the copy of manifest/ receiving of the waste being sent to the waste processing facility to this office.
8. Regularly conduct the challans w.r.t. littering etc. under the provisions of the HP Non-Biodegradable Garbage (Control) Act, 1995.

In case of non-compliance the State Board is bound to initiate the action in case of non-compliance under, **Environment (Protection) Act, 1986 and w.r.t. to the directions issued by the Hon'ble NGT in order in O.A. No. 606 of 2018 and OA. No. 593 of 2017 against you at your risk and cost.**


(Er. Sunil Sharma)
Regional Officer, HPSPCB Kullu

Copy to:

1. The Deputy Commissioner, L & S, Distt. L & S (H.P.) for kind information and necessary action please.
2. The Sub Divisional Magistrate-cum- Member Secretary, SADA, Keylong for kind information and further necessary action, please.
3. The Project Officer, DRDA, Distt. L&S, for kind information and further necessary action w.r.t. implementation of Solid Waste Management Rules, 2016 and Swachh Bharat Mission Guidelines in aforesaid Gram Panchayat please.
4. The BDO, Keylong, Distt. L& S for kind information and with a request that necessary direction may be issued to concerned Gram Panchayat to make the MRF (Material Recovery Facility) site operational immediately please.


(Er. Sunil Sharma)
Regional Officer, HPSPCB Kullu

Urgent Hon'ble
High Court Matter

H.P. STATE POLLUTION CONTROL BOARD
Regional Office: HIMUDA Shopping Complex, Hall No-5, Beasa Moar Kullu,
Tehsil & Distt-Kullu-175101(HP), Phone: 01902-223149
Website: <http://hppeb.nic.in> E-mail: pebrokullu@gmail.com



No- PCB/RO Kullu (MSW)/ 1641/2019- 1214-16
To

Dated: 17.7.2023

The Sub-Divisional Magistrate-cum-Member Secretary,
Special Area Development Authority (SADA),
Keylong, Distt. Lahaul & Spiti (H.P.)

Sub: - Regarding implementation of Solid Waste Management Rules, 2016 in North Portal of Atal Tunnel area.

Sir,

This is in reference to the subject cited above. In this regard it is submitted that, under the provisions of Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act 1986 the Solid Waste is required to be managed in a scientific manner and as per provisions of aforesaid Rules, the local authority is responsible for infrastructure development for the collection, storage, segregation, transportation, processing and disposal of Municipal Solid Waste generated.

The inspection of the north portal area of Atal Tunnel was conducted by undersigned on dated 26.06.2023 and during the course of inspection solid waste/garbage was found littered/dumped along the road side. (Photographs enclosed) which indicates that there is no waste collection by the contractor deployed by you, due to which such condition is arised.

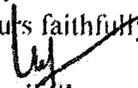
It is also submitted that the matter of littering around the Atal Tunnel area is pending before the Hon'ble High Court in CWPII No. 55/2022 and the Hon'ble High Court vide latest order dated 31.05.2023 has directed to frame appropriate policy to curb littering in the area.

In view of above, you are kindly requested to look into the matter and ensure 100% collection and disposal of Solid Waste from North Portal area of Atal Tunnel to authorized waste processing facility to avoid littering/dumping, so that effective implementation of the Solid Waste Management Rules, 2016 in SADA area shall be ensured above with compliance of the directions issued by the Hon'ble NGT in order in O.A. No. 606 of 2018 and Hon'ble High Court in CWPII No. 55/2022.

This is submitted for your kind information and further necessary action please.

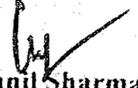
Encl: As Above

Yours faithfully,


(Er. Sunil Sharma)
R.O., HPSPCB Kullu

Copy to :

1. The Deputy Commissioner, Lahaul & Spiti, Distt. Lahaul & Spiti (H.P.) for information and necessary action please.
2. The BDO, Keylong, Distt. L& S for kind information and further necessary action w.r.t. implementation of Solid Waste Management Rules, 2016 and Swachh Bharat Mission Guidelines in aforesaid Gram Panchayat please.


(Er. Sunil Sharma)
R.O., HPSPCB Kullu



H.P. STATE POLLUTION CONTROL BOARD
 Regional Office: HIMUDA, Shopping Complex, Hall No-5, Kullu, Pin-
 175101 (H.P) Phone: 01902-223149
 Website: <http://hppcb.nic.in> e-mail: pcbokullu@gmail.com



No- PCB/RO Kullu (MSW)/ 1641/2019- 1390-91
 To

Dated: 22.07.2022

The Sub-Divisional Magistrate-cum-Member Secretary,
 Special Area Development Authority (SADA),
 Keylong, Distt. Lahaul & Spiti (H.P.)

Sub: - Regarding implementation of Solid Waste Management Rules, 2016 in North Portal area of Atal Tunnel.

Sir/ Madam,

This is in reference to the inspection of Sissu and north portal of Atal tunnel area was conducted on dated 21.07.2022 by the undersigned. During the course of inspection, it has been observed that the solid waste was littered below the selfie point of North portal of Atal Tunnel and along the road near the SADA Barrier (Photographs enclosed) which is in the gross violation of the Solid Waste Management Rules, 2016.

Whereas, under the provisions of Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act 1986 the Solid Waste is required to be managed in a scientific manner.

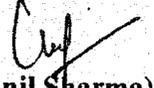
As per provisions of aforesaid Rules, the local authority is responsible for infrastructure development for the collection, storage, segregation, transportation, processing and disposal of Municipal Solid Waste generated.

In view of above, you are requested to look into the matter personally and ensure 100% collection and disposal of Solid Waste from North Portal area of Atal Tunnel to authorized waste processing facility to avoid littering/dumping, so that effective implementation of the Solid Waste Management Rules, 2016 shall be ensured.

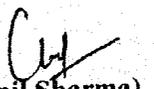
This is submitted for your kind information and further necessary action please.

Yours faithfully,

Encl: As Above


 (Er. Sunil Sharma)
 AEE, HPSPCB Kullu

Copy forwarded to the Pardhan/Secretary, Gram Panchayat, Kokshar, Tehsil Keylong, Distt.Kullu (H.P.) for information and similar action w.r.t. Solid Waste Management Rules, 2016 in co-ordination with Sub-Divisional Magistrate-cum-Member Secretary. SADA, Keylong please.


 (Er. Sunil Sharma)
 AEE, HPSPCB Kullu



H.P. STATE POLLUTION CONTROL BOARD
 Regional Office: HIMUDA Shopping Complex, Hall No-5, Beasa Moar Kullu,
 Tehsil & Distt-Kullu-175101(HP), Phone: 01902-223149
 Website: <http://hppcb.nic.in> E-mail: pcbokullu1@gmail.com



No.PCB/R.O.Kullu (2609)/O.A. No. 145/2024/- 5117-20



Dated: 16-03-2024

To

The Deputy Commissioner,
 Keylong, Distt. Lahaul & Spiti-175131 HP.

Subject: - Order dated 07/02/2024 passed by the Hon'ble NGT in O.A. No. 145/2024 titled Friends v/s Union of India & ors.

Sir,

This is in reference to the email received on dated 27-02-2024 Legal Cell HP State Pollution Control Board, Shimla and copy of letter No.STE-E (5)-4/2019 dated 19-02-2024 issued by the Additional Secretary (Env., Sci. Tech. & CC) to the Government of Himachal Pradesh with the directions to provide comments/input in the matter to Deputy Commissioner, Lahaul & Spiti at Keylong.

In this context, it is submitted that undersigned has already provided comments/input in aforesaid matter with respect to control of littering and better enforcement of Solid Waste Management Rules, 2016 in Koksar area in the meeting held on 15-03-2024 however following comments/input are submitted formally, please:

1. The Gram Panchayat, Koksar shall frame Bye Laws and prohibit citizen/tourists from littering wastes on road/street/downhills as per Rule 20 (C) of Solid Waste Management Rules, 2016.
2. The Gram Panchayat, Koksar shall make the MRF (Material Recovery Facility) provided at Koksar functional immediately.
3. The vending and non-vending zone may be identified and notified by concerned department in order to control scattered vending in the area.
4. The CCTV cameras may be provided in the area to keep check on littering.
5. The Gram Panchayat, Koksar shall provide warning sign boards/hoardings at littering spots and suitable places and also ensure that all commercial shops, vendors shall provide adequate dustbins.
6. Regular challaning w.r.t. littering and use of banned SUP items in the area by all authorized officers of the departments as per H.P. Non-Biodegradable Garbage Control Act, 1995.
7. Regular cleanliness drive may be conducted by the Gram Panchayat, Koksar to ensure cleanliness.
8. The Gram Panchayat, Koksar/SADA shall make provisions for door to door waste collection from the area and levy of user fee/solid waste management charges.

Above inputs/comments are submitted for information and necessary action, please.

Yours faithfully,

sd

(Er. Sunil Sharma)

Assistant Environmental Engineer
 H.P. State Pollution Control Board, Kullu

Copy to:-

1. The Member Secretary, HPSPCB, Shimla for information, please.
2. The Sub Divisional Magistrate-cum-Member Secretary SADA, Keylong for information and necessary action, please.
3. The Pradhan/Secretary, Gram Panchayat, Koksar for information and necessary action, please.

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separ

(Er. Sunil Sharma)

Assistant Environmental Engineer
 H.P. State Pollution Control Board, Kullu

HP State Pollution Control Board, Regional Office, Kullu

Detail of Compounding fee collected in Lahaul Area i.e. North Portal of Atal Tunnel, Sissu and Koksar area.

Sr. No.	Name of unit/person and address	SUP Items Name	Amt. (Rs.)	Dated
1	Mr. Rajesh S/o Prusotam Vill Lattani (Fefikre Restaurant) Sissu Nalla	Banned SUP items i.e. plastic straws	500.00	21.7.2022
2	Mr. Mangat Ram S/o Om Prakash Vill Pokhi Karsong at Teglu (Sissu)	Banned SUP items i.e. plastic glass	500.00	21.7.2022
3	Mr. Naidu Kumar S/o Ram Jain Rawji Vill Sissu Distt. L & S	Banned SUP items i.e. plastic spoons	500.00	21.7.2022
4	Mr. Anuj Joshi S/o Sh Ram Singh Vill. Sissu Distt. L & S	Banned SUP items i.e. plastic spoons	500.00	21.7.2022
5	Mr. Raj Kumar S/o Man Bhadhur Vill. Sissu Distt. L & S	Use of banned SUP items	500.00	21.7.2022
6	Mr. Rajender Kumar S/o Sh. Norbu Chhering Vill Jagaaha P.O. Sissu	Banned plastic items forks & spoons	500.00	21.7.2022
7	Mr. Vinay Kumar S/o Angrup Vill Chokar P.O. Sissu Distt. L & S	Banned SUP items i.e. plastic glass, spoons	1500.00	21.7.2022
8	Mr. Rajesh Village Bhoirwa P.O. sarea UP North Portal Atal tunnel	Littering of Solid waste	1000.00	03.8.2022
9	Meena Kumari Vill Silhenc P.O. Sissu Keylong Distt. L & S	Banned SUP items i.e. plastic straws	500.00	03.8.2022
10	Mr. Depender Singh VPO Drlah Mandi, at VPO Sissu Distt L & S	Littering of Solid Waste	1000.00	03.8.2022
11	Sh. Sonam Gurmel (Rohtang Food) VPO Koksar Distt. L & S	Plastic forks	500.00	08.9.2022
12	Sima Devi D/o Bhawana village Katbehali Tehsil Keylong Distt L & S	Banned SUP items i.e. plastic spoons & gla-	500.00	10.03.2023
13	Rajender Topwal 80 New clony Shamshi (at Koksar) L & S	Use of banned plastic items i.e. plastic cups	1500.00	26.5.2023
14	Vivek S/o Sh. Gian Singh Village Shutang P.O. Sissu Distt. L & S	Use of SUP items i.e. plastic forks	500.00	26.5.2023
15	Snow Touch Dhaba VPO Sissu Tehsil Keylong Distt. L & S	use of banned SUP items Glasses	1500.00	14.09.2023
16	Water Fall view café VPO Sissu Tehsil Keylong Distt. L & S	use of banned SUP items Glasses	1500.00	14.09.2023
17	Thakur Dhaba VPO Sissu Tehsil Keylong Distt. L & S	use of Non woven carry bags	500.00	14.09.2023
18	Lovrang Dhaba VPO Sissu Tehsil Keylong Distt. L & S	use /sale of Non woven bags	500.00	14.09.2023
19	Sushant Kumar Vill Teling P.O. Koksar, Distt. L & S	Littering of banned SUP items	1000.00	19.03.204
20	Kamlesh Thakur VPO Paid Tehsil Dharmpur at Koksar Manli leh Highway	use of banned SUP items Glasses	1500.00	19.03.2024
	Gorss Total		16500.00	

Er. Sunil Sharma

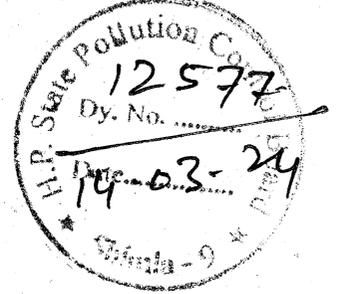
Regional Officer, HPSPCB Kullu

No. Ft. 42-1814/2024 (Mgt.) Vol-I (OA 145/2024)
Forest Department Himachal Pradesh

Dated: Shimla-1, the 11 MAR 2024

From: Pr. Chief Conservator of (Forests)
Himachal Pradesh, Shimla.

To, ✓
Chairman/Member Secretary,
Himachal Pradesh State Pollution
Control Board, Him Parivesh, Phase-III,
Shimla-171009.



Subject: Notice of Hon'ble National Green Tribunal in Original Application No. 145/2024, Friends V/s Union of India and Ors.

Sir,

Please refer to National Green Tribunal Case No. 145/2024 in which State Pollution Control Board Himachal Pradesh is one of the respondent to file reply in Hon'ble National Green Tribunal.

In this regard please find attached the parawise reply of Forest Department for your perusal and further necessary action in this behalf.

Para-1: Forest Department takes timely steps to discourage dumping of solid waste and littering inside forest areas by following provisions mentioned under various Acts and Law including Indian Forest Act, 1927 and related Rules. However, in order to cater to the challenge of waste management around koksar area due to increase in tourist numbers, a request for Material Recovery Facility skill training center was raised from BDO Keylong under section 3(2) of FRA, 2006. The land has been diverted and construction work has started for this facility.

Para-2: The matter needs no submission.

Para-3: The matter needs no submission.

Para-4: The matter needs no submission.

Para-5: The matter needs no submission.

Yours faithfully

Principal Chief Conservator of Forests (HoFF),
Himachal Pradesh.

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14/03/24

Sada (Keylong) & Other Area Garbage Data									
01-03-2023 To 25-03-2024									
Sr. No	Date	Time	Area	Location	Vehicle No	Dry	Wet	Mix	Total
1	29-03-23	14:21	Panchyat	Sissu	HP66-7582	182	0	0	182
2	27-12-23	10:36	Panchyat	Sissu	HP42-1836	0	0	985	985
3	28-12-23	13:35	Panchyat	Sissu	HP42-1836	0	0	1760	1760
4	01-01-24	16:36	Panchyat	Sissu	HP42-1836	0	0	1020	1020
5	02-01-24	13:55	Panchyat	Sissu	HP42-1836	0	0	1315	1315
6	03-01-24	9:58	Panchyat	Sissu	HP42-1836	0	0	1035	1035
7	05-01-24	17:22	Panchyat	Sissu	HP42-1836	0	0	565	565
8	26-02-24	16:09	Panchyat	Sissu	HP42-0505	230	0	0	230
9	28-02-24	16:56	Panchyat	Sissu	HP42-0505	0	0	700	700
10	31-03-23	14:16	Panchyat	SADA (Keylong)	HP42-3119	890	0	0	890
11	05-12-23	15:05	Panchyat	SADA (Keylong)	HP42-3119	1110	0	0	1110
12	09-12-23	15:24	Panchyat	SADA (Keylong)	HP66A-4222	787	0	338	1125
13	19-12-23	17:35	Panchyat	SADA (Keylong)	HP42-3119	0	0	820	820
14	26-12-23	20:15	Panchyat	SADA (Keylong)	HP66A-4222	0	0	1295	1295
15	29-12-23	11:28	Panchyat	SADA (Keylong)	HP42-3119	0	0	875	875
16	31-12-23	14:25	Panchyat	SADA (Keylong)	HP66A-4222	0	0	1305	1305
17	02-01-24	18:45	Panchyat	SADA (Keylong)	HP66A-4222	0	0	1725	1725
18	04-01-24	16:23	Panchyat	SADA (Keylong)	HP66A-4222	250	0	0	250
19	13-01-24	15:49	Panchyat	SADA (Keylong)	HP42-3119	900	0	0	900
20	14-01-24	13:27	Panchyat	SADA (Keylong)	HP66A-4222	1450	0	0	1450
21	14-01-24	17:29	Panchyat	SADA (Keylong)	HP66A-4222	1000	0	0	1000
22	17-01-24	16:14	Panchyat	SADA (Keylong)	HP66A-4222	1460	0	0	1460
23	20-01-24	13:11	Panchyat	SADA (Keylong)	HP42-3119	0	0	835	835
24	30-01-24	16:53	Panchyat	SADA (Keylong)	HP66A-4222	0	0	1405	1405
25	15-02-24	11:09	Panchyat	SADA (Keylong)	HP42-3119	0	0	950	950
26	17-02-24	11:05	Panchyat	SADA (Keylong)	HP42-3119	735	0	0	735
27	20-03-24	11:45	Panchyat	SADA (Keylong)	HP42-3119	0	0	1170	1170
Total						8994	0	18098	27092

